

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c). The market borrowing allocations approved by the Planning Commission for the various State Govts. and their enterprises are communicated to the Reserve Bank of India by the Ministry of Finance. Thereafter the actual phasing and timing of the borrowings are decided by the Reserve Bank of India taking into account the market conditions.

The market borrowing allocation for the Govt. of Kerala for the current financial year has been fixed at Rs. 192.92 crores by the Planning Commission. In the first instalment of loans of State Govts. floated in July, 1991, Reserve Bank of India permitted Kerala State to raise Rs. 72.28 crores. The Govt. of Kerala has requested for the floatation of the second tranche. The timing of this floatation will be decided by the Reserve bank of India.

[*Translation*]

Election Petitions

7062. SHRI LALIT ORAON: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of election petitions filed in various Election Tribunals, High Courts and Supreme Court during the Tenth Lok Sabha election; and

(b) the steps being taken for the expeditious disposal of these election petitions?

THE MINISTER OF STATE IN THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) Election petitions are required to be filed before a High Court. The requisite information is, therefore, being collected

from the various High Courts and will be laid on the Table of the House.

(b) Election petitions are tried by High Courts which are superior courts of record. Section 86 (7) of the Representation of the People Act, 1951, already provides that every election petition should be tried as expeditiously as possible and endeavour shall be made to conclude the trial within six months from the date on which the election petition is presented to the High Court.

[*English*]

Setting up of Satellite Port at Gangavaram

7063. SHRI M.V.V.S. MURTHY: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any proposal to set up a satellite port at Gangavaram in Visakhapatnam Port area for cargo movement of the Visakhapatnam Steel Plant, as well as for importing coke, cooking coal etc. to save the Visakhapatnam city from pollution; and

(b) if so, the details and the cost thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). There is no proposal of the Central Government to set up a Satellite Port of Gangavaram.

Functions of CCI&E.

7064. PROF. K.V. THOMAS:
SHRI ANNA JOSHI:

Will the Minister of COMMERCE be pleased to state:

(a) the functions of the Chief Controller of Import and Export in the context of recent liberalisation of Export-Import and Industrial policy; and

(b) the new set up of the office of the CCI&E?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) and (b). On 4th July, 1991 and 13th August, 1991 major changes in the Trade Policy were announced. As a consequence, the Office of the Chief Controller of Imports and Exports is being redesignated as the Office of the Director General of International Trade. The principal function of the Directorate will henceforth be promotion of exports and facilitation of imports to promote export trade. import and Export (Control) Act, 1947 and the orders thereunder are being reviewed accordingly. Besides, the Manual of Office Procedure and the functions performed by various Port Offices are being comprehensively reviewed and a new charter of duties and functions is being drawn up to reflect the new role of the Directorate.

Exhibition for Kuwait's Reconstruction Programme

7065. SHRI PRATAPRAO B. BHONSLE: Will the Minister of COMMERCE be pleased to state:

(a) whether an exhibition for Kuwait's reconstruction programme is proposed to be organised in New Delhi during November, 1991;

(b) if so, the highlights of this exhibition;

(c) the criteria laid down for participation in the exhibition ; and

(d) how it will help in rebuilding Kuwait?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) to (d) Do not arise.

Funds for Construction of Road in Arunachal Pradesh

7066. SHRI LAETA UMBREY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have reduced the fund allocation for the construction of roads to Anini, the district headquarter of Dibang Valley and Walong, the administrative circle in Lohit district in Arunachal Pradesh;

(b) if so, the reasons therefor; and

(c) the steps proposed to be taken by the Government to make these two roads all weather roads?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHANKUMAR): (a) No, Sir. The Dibang Valley is connected through the Roing - Hunli - Anini road. The sector Roing to Hunli is being developed to class IX surfaced all weather specifications. The sector Hunli to Anini is being developed to class V unsurfaced, fair weather specifications as this meets the operational requirements. As regards road connecting Walong from Tezu and National Highway 52 this is being developed as per class IX surfaced all weather specifications.

(b) Lower specifications for Hunli - Anini sector have been found to be adequate for operational requirements.

(c) Except Hunli to Anini sector, the other two roads are being developed as all weather roads. At present there are no plans to make Hunli - Anini an all weather (surfaced) road.

Textile Mill in North-East Region.

7067. SHRI LAETA UMBREY: Will the Minister of TEXTILES be pleased to state:

(a) whether there is any textile mill in the North-East region of the country;

(b) if so, the details thereof;

(c) if not, the reasons thereof;

(d) whether there is any proposal to set up a textile mill in that region; and